

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1875 of 2021

1. Kanhaiya Mandal			
2. Munilal Tanti @ Mulin Tanti	...		Petitioners
Versus			
The State of Jharkhand	...		Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: None
For the State	: None

Order No.02 Dated- 22.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioners are directed to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

Apprehending their arrest in connection with Taljhari P.S. Case No.95 of 2020 instituted under Sections 175, 379, 414 of the Indian Penal Code, Section 04/54 of Jharkhand Mines and Mineral Concessions Rules, 2004 and Section 07/09 of the Jharkhand Minerals (Prevention of illegal mining, Transportation & Storage) Rule, 2017, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioners is that the petitioner no.1 is the owner and petitioner no.2 is the driver of the tractor which was involved in illegal mining of stones. It is further averred in the anticipatory bail application that the allegation against the petitioners are all false. It is next averred that the petitioners are ready to abide by any terms and conditions imposed upon them by this Court and the co-accused persons has already been given the privilege of anticipatory bail by this Court vide order dated 23.03.2021 in A.B.A. No.860 of 2021.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioners be given the privilege

of anticipatory bail on the principle of parity with the co-accused persons who have already been given the privileges of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on depositing cash security of Rs.20,000/- each and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M., Rajmahal, in connection with Taljhari P.S. Case No.95 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Gunjan-